

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

RA 66/94
(OA 285/94) : Date of order 30.9.94

O.P. Srivastava : Applicant

v/s

Union of India & Another : Respondents

None present for the applicant

Mr. K.P. Mishra : Counsel for the respondents
nos. 2 & 3.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

In this application under Rule 17 of the Central Administrative Tribunals (Procedure) Rules, 1987, the applicant has sought a review of the order passed by this Tribunal on 12.7.94 in OA no. 285/94.

2. The applicant or his counsel is not present today. We have heard Shri K.P. Mishra, counsel for the respondents no. 2 & 3. The impugned order was passed after hearing the applicant and after taking into consideration all the contentions raised in the OA. The grounds stated in the present application for review do not fall within the purview of order 47 Rule 1 of the Civil Procedure Code. We find no merit in this review application and the same is hereby dismissed with no order as to costs.

(O.P. SHARMA)
MEMBER(A)

Gopal Krishna
(GOPAL KRISHNA)
MEMBER(J)